ITEM NO.3+46 COURT NO.13 SECTION XI

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 11919/2022

(Arising out of impugned final judgment and order dated 15-09-2021 in WT No. 859/2018 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. Petitioner(s)

VERSUS

M/S. JP STEEL AND SONS & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.93031/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP (C) No. 12169 of 2022

(FOR ADMISSION and I.R. and IA No.94580/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 11934/2022 (XI)

(FOR ADMISSION and I.R. and IA No.93150/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 11943/2022 (XI)

(FOR ADMISSION and I.R. and IA No.93233/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date: 18-07-2022 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE DINESH MAHESHWARI HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Bhakti Vardhan Singh, AOR

Shreyasi Agarwal, Adv. Mr. Akshay Saxena, Adv. Mr. Sachin Sharma, Adv. Mr. Vipin Kumar, Adv.

Mr. Jyoti Kumar Mishra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Tag with SLP (C) Nos. 9620 of 2022, 4508 of 2022, 3505 of 2022, 20293 of 2021 and 4916 of 2020.

(SHRADDHA MISHRA) SENIOR PERSONAL ASSISTANT (RANJANA SHAILEY)
COURT MASTER (NSH)